

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1080/97.Dt. of Decision : 22-08-97.

K.Satyanarayana

.. Applicant.

Vs

1. The Commander, Works Engineer,
Mudfort, Sec'bad.2. The Chief Engineer,
Hyderabad Zone, MES, Sec'bad.3. The Garrison Engineerr, MES,
South, Sec'bad. .. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for othe respondents : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant was dismissed from service by order No.158/731/EIC dated 30-06-97 (Annexure-I to the OA).

3. This OA is filed challenging the impugned order of dismissal order No.158/731/EIC dated 30-06-97 (Anneuxre-I) and for a consequential direction to continue him as Mazdoor from 1-7-97 with all consequential benefits.

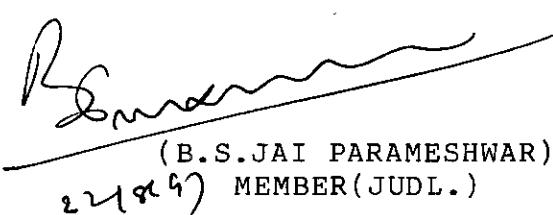
4. The contention raised by the applicant in this OA is similar to the contentions raised in OA.952/97 which was decided on 1-8-97.

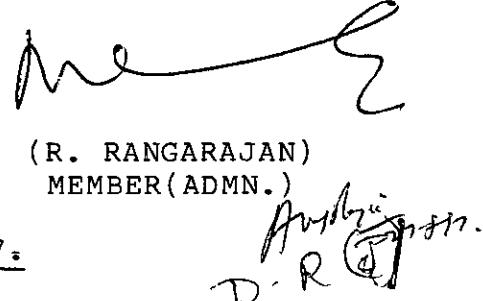
-2-

5. In view of the above we follow the direction given in that OA and direct as follows:-

The applicant if so advised may file a detailed appeal to the appellate authority including all the available contentions to him within a period of one month from the date of receipt of a copy of the judgement. If such an appeal is received by the concerned appellate authority then that appellate authority should dispose of the appeal in accordance with law giving a detailed speaking order on the contentions raised by him within a period of two months from the date of receipt of that appeal without going to the question of limitation.

6. The OA is ordered accordingly at the admission stage itself. No costs.


 (B.S.JAI PARAMESHWAR)
 22/8/97 MEMBER(JUDL.)


 (R. RANGARAJAN)
 MEMBER(ADMN.)
 D.R. (Signature)

spr

Dated : The 22nd August, 1997.
 (Dictated in the open Court)

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Copy to:-

1. The Commander, Works Engineer, Mudfort, Secundrabad.
2. The Chief Engineer, Hyderabad zone, MES, Secundrabad.
3. The Garrison Engineer, MES, South, Secundrabad.
4. ~~Thexs~~ One Copy to Mr. K. Venkateswara Rao, Advocate, CAT.HYD.
5. One Copy to Mr. H. R. Devraj, S/o CGSC, CAT.HYD.
6. One Duplicate Copy.

7) one copy to the D.R. (B)
Upr.

Shyam Palat
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TYPED BY
CHECKED BY

COMPILED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.R. VARDHAN : M. (M)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
(M) (J)

Dated: 22-8-97

ORDER/JUDGEMENT

~~M.A.R.A/C.A.NO.~~

in
C.A.NO. 1080/97

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected.

No order as to costs.

YLR

II Court

Shyam Palat

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
डिल्यू/DESPATCH

- 2 SEP 1997

हैदराबाद न्यायालय
HYDERABAD BENCH